

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR
WP No. 5596 of 2024

(PRAGYA SHARMA AND OTHERS Vs THE STATE OF MADHYA PRADESH AND OTHERS)

Dated : 16-07-2024

Mr. Anshuman Singh - Advocate for petitioners.

Mr. Darshan Soni - Government Advocate for State.

On 04.042024, the following order was passed:

"Shri Anshuman Singh - Advocate for the petitioners.

Shri Ashish Anand Barnad - Additional A.G. for the respondent No.1/State on advance copy.

Issue notice to the respondents on payment of P.F. within seven working days, failing which this petition shall stand dismissed without further reference to the Court.

State is expected to file parawise reply and in particular disclose the names and merit ranking obtained by persons, who find place in the unoperated select lists of Unreserved and OBC category, each comprising of 13% of advertised vacancies. The merit ranking of petitioners be also disclosed.

Return should also disclose in specific terms as to whether any candidate securing lower merit ranking than the petitioners has been appointed to fill up 87% vacancies.

List alongwith W.P. No.5901/2019."

Till date, the said order has not been complied with.

Learned counsel for the petitioners presses hard for issuance of some directions in view of urgency involved in the case. Seeing the pathetic attitude of the respondent/State in not complying with the order dated 04.04.2024 till date, we deem it appropriate to grant one last opportunity to the respondent/State, subject to cost of Rs.50,000/- to be deposited in M.P. High Court Legal Service Authority, Jabalpur by the next date of hearing.

It is made clear that the respondent/State may recover the amount of cost

after fixing the responsibility on some erring officer who has derelicted in not complying with the order in time.

List on 31st of July, 2024.

(RAJ MOHAN SINGH)
JUDGE

(DEVNARAYAN MISHRA)
JUDGE

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